

1	2	3	4	5
54	Sitapur	Head Quarter	6-10-90	1434
		Head Quarter	17-2-91	968
55	Sultanpur	Head Quarter	14-7-90	1752
		Head Quarter	16-12-90	1587
56	Tehri Garhwal	Chamba	8-7-90	251
		Head Quarter	2-9-90	154
		Head Quarter	28-10-90	96
		Head Quarter	2-12-90	109
		Head Quarter	12-1-91	142
		Head Quarter	17-2-91	156
		Chamba	17-3-91	84
57	Unnao	Head Quarter	2-12-90	3934
		Head Quarter	6-1-91	875
		Head Quarter	17-3-91	3315
58	Uttarkashi	Head Quarter	2-12-90	154
		Head Quarter	9-3-91	75
		Purola	24-3-91	233
59	Varanashi	Gyanpur	5-8-90	1037
		Head Quarter	26-8-90	3963
		Naugarh	16-9-90	422
		Head Quarter	7-10-90	1916
		Sevapuri	18-11-90	1312
60	Son Bhadra	Head Quarter	17-3-91	2553
		Dudhi	16-12-90	1060
61	Sidharthnagar	Head Quarter	28-3-91	1039
		Head Quarter	3-2-91	1082
62	Maharajgang	Head Quarter	17-3-91	335
		Head Quarter	24-3-91	314
TOTAL			200	222326

[English] *Electoral Roll*
**Duplication of Voters Name in Electoral
 Rolls**

2463. SHRIMATI SUMITRA
 MAHAJAN
 SHRI BHAGWAN
 SHANKAR RAWAT
 SHRIMATI MAHEN-
 DRA KUMARI
 SHRI MAHESH
 KUMAR KANODIA

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether in a large number of cases the name of a voter appears in electoral rolls of more than one place; and ..

(b) if so, the steps proposed to be taken by the Government to avoid such duplication?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN- TARY AFFAIRS AND THE MINIS- TER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPA- NY AFFAIRS AND PARLIAMEN- TARY AFFAIRS (SHRI RANGA- RAJAN KUMARAMANGALAM) :

(a) There are some instances about enrolment of some persons more than once in electoral rolls; but it cannot be said that in a large number of cases the name of a person appears in elec- toral rolls in more than one place.

(b) The law prohibits the registration of a name in more than one constituency and the registration of a name in the same constituency more than once. The Electoral Registration Officer, on his own motion, or on the basis of an objection made to him in this regard can delete such duplicate entries.

Investment held by RBI in Banking Department

2464. SHRIMATI SUMITRA
MAHAJAN
SHRI BHAGWAN
SHANKAR RAWAT
SHRIMATI MAHEN-
DRA KUMARI :

Will the Minister of FINANCE be pleased to state :

(a) whether the investment held by the Reserve Bank of India in its

banking department has increased in between June 1989 and June 1990; and

(b) if so, the details of the increase, component-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) and (b) Yes, Sir. As reported by Reserve Bank of India, the component-wise details of investments held by RBI in the Banking Department and their variations between June 1989 and June 1990 are given below :

(Rs. in crores)

Components	Amount of Investments		
	As on 30-6-89	As on 30-6-90	(+) Increase (-) Decrease
1. GOI Dated Rupee securities	8912.83	12404.35	(+) 3491.52
2. GOI (Conversion) spl. securities	13800.00	17400.00	(+) 3600.00
3. Shares, Bonds	638.71	714.21	(+) 75.50
4. Foreign Shares/Bonds	1592.31	1413.77	(-) 178.54
5. Others	708.95	418.35	(-) 290.60
	25652.80	32350.68	(+) 6697.88

Export of Iron Ore to South Korea

2465. SHRIMATI SUMITRA
MAHAJAN
SHRI BHAGWAN
SHANKAR RAWAT
SHRIMATI MAHEN-
DRA KUMARI :

Will the Minister of COMMERCE be pleased to state :

(a) whether the export of iron ore to South Korea through Paradip Port has since been resumed;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) No, Sir.

(b) Does not arise.

(c) South Korea has switched over to large ore carriers for importing iron ore so as to economise on freight cost. These large carriers cannot call at the Paradeep Port because of the limitation of draft available at this Port and lower loading rate.

Criteria for determining category of borrowers for priority sector lendings by Public Sector Banks

2466. SHRIMATI SUMITRA
MAHAJAN
SHRIMATI MAHEN-
DRA KUMARI :

Will the Minister of FINANCE be pleased to state :

(a) the criteria laid down for determining the category of borrowers to be included in the priority sector lendings by public sector banks;